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Written Answers

[27 FEB. 1963]

Tub DEPUTY MINISTER В HB MINISTRY OP LABOUR AND EM-PLOYMENT AND FOR PLANNING (SHRI C. R. PATXABHI RAMAN): (a) and (b). It ia presumed that, oy the words "Irrigation and Power Engineers on the conclusion of their deliberations on 6th February, 1963 recommended", in part (a) of the Question, the Member of Parliament i3 referring to the 35th Annual Session of the Central Board of Irrigation and Power held in New Delhi on 4-6th February, 1963, of which the Chief Engineers, for Irrigation and Power, af various States and the Centre, are Members. Although no specific recommendation to the effect that if planning were to be successful, work on blueprints for the Fourth and Fifth Five Year Plan Projects must start now was made at the above Session of the Board, the need to carry out right now detailed and thorough investigations necessary for preparing reportg on new Irrigation and Power projects for the Fourth and subsequent Plans, in sufficient detail, was emphasised by the Members of the Board during this Annual Session held in February, 1963. The Planning Commission has all along placed great emphasis on thorough investigation of irrigation and power projects and proper completion of project reports. In the Third Five Year Plan, this has been specifically emphasised so that the project reports g<sup>t</sup> completed in good time for consideration for the Fourth and subsequent Plans. In regard to development of power, the Planning Commission has already initiated action regarding the preparation of long-term devolopment plan for the period 1961-76 and more specifically for preparation of projects for the Fourth Five Year Plan. A Planning Group on Power has been constituted and considerable progress with regard to the formulation of power plan has already been

### DRY POOD EVOLVED FOR USE OP JAWANS STATIONED ON HIMALAYAN BORDER

made

65. SHRI R. N. KAKATI: Will the Minister of DEFENCE be pleased to state

to Questions

whether it is a fact that a new type of dry food has recently been evolved for the use of Jawans who are stationed on the Himalayan Border?

THE MINISTER OF DEFENCE PRO-DUCTION IN THE MINISTRY OF DEFENCE (SHRI K. RAGHURAMAIAH) : No new type of dry food ha<sub>3</sub> been evolved, but Accelerated Freeze Dried Foodstuffs are being produced on an experimental scale by the Research and Development Organisation of the Ministry.

# BROADCASTS IN THE CHINESE LANGUAGE BY All India Radio

66. SHRI SITARAM JAIPURIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to make arrangements for broadcasts in the Chinese language by the All India Radio; and

(b) if so, what is that proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SHAM NATH) : (a) All India Radio ha<sub>3</sub> been broadcasting programmes in Chinese since 1942. At present these broadcasts are in two Chinese languages, Kuoyu and Cantonese.

(b) Does not arise.

## RESETTLEMENT OF INDIANS COMING FROM MOZAMBIQUE

67. SHRI PANNALAL SARAOGI: Will the PRIME MINISTER be pleased to state:

(a) whether Government have given any facilities for the resettlement of Indiang coming from Mozambique; and

(b) if so, what are the details thereof?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU); (a) and (b).

Government have in consultation with

the Government of Gujarat, sanctioned a scheme for grant of financial assistance to those among the repatriates who are physically unable to maintain themselves. The Government of Gujarat also propose to grant loans to the repatriates. The question of further assistance to the repatriates to enable them to rehabilitate themselves ig being considered in consultation

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# USE OF P.W.D. WORKSHOPS FOR DEFENCE PRODUCTION PURPOSES

68. SHRI P. K. KUMARAN: Will the Minister of DEFENCE be pleased to .state:

(a) whether there is any proposal to utilize the P.W.D. Workshops at Seethanagaram (Vijayawada) and Davileswaram for defence production purposes; and

(b) if so, when they will start production?

THE MINISTER OF DEFENCE PRO-DUCTION rN THE MINISTRY OF DEFENCE (SHR | K. RAGHURAMAIAH): <(a) No, Sir.

(b) Does not arise.

### **EXTENSION OF LABOUR LAWS TO GOA**

69. SHRI P. K. KUMARAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Labour Laws that are in force in India have been extended to the territory of Goa; and

(b) if not, what are the reasons for the delay?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARIAL NEHRU): (a) and (b). A Regulation has been promulgated on the 22nd of November, 1962, extending the following six essential Labour Laws to the Union Territory of Goa, Daman and Diu:

- (1) The Indian Trade Unions Act, 1926;
- (2) The Industrial Employment (Standing Orders) Act, 1946;
- (3) The Industrial Disputes Act, 1947;
- (4) The Workmen's Compensation Act, 1923;
- (5) The Payment of Wages Act, 1936; and
- (6) The Mines Act, 1952.

It has been stipulated that the Acts extended to the Union Territory will be brought into force by Notification by the Lieutenant Governor. The Lieutenant Governor has brought into force on the 19th of December, 1962, the first three of the above laws. The remaining laws will be brought into force as soon as necessary administrative arrangements for their enforcement are completed.

12 Noon

### MESSAGE FROM THE PRESIDENT

MR. CHAIRMAN: I have to inform hon. Members that the following message has been received from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Rajya Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 18th February, 1963."